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E-FIR No. 019199/2020
PS Kalyanpuri
State vs. Unknown

22.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

This is an application for releasing the vehicle bearing no. UP-72AD-5765 (Red colour, Hero Honda Super Splendor motorcycle) on superdari, filed on behalf of the applicant Sh. Vijender Singh).

Ld. PO is on maternity leave.

Pr :- Ms. Sandeep Kaur, Ld. APP for the State (through CISCO Webex Conferencing facility).

Sh. Saurabh Kumar, Ld. Counsel for the applicant.

IO is absent.

Report of IO is received. Same is perused.

Heard submissions on the application for releasing the vehicle bearing no. UP-72AD-5765 (Red colour, Hero Honda Super Splendor motorcycle) on superdari to the applicant. Photocopy of ID proof of the applicant has also been filed. It is stated that the applicant is the registered owner of the vehicle in question and he has also not taken any claim from any Insurance Company regarding the theft of the vehicle. Ld. Counsel for the applicant further submits that the applicant shall not take any claim from any Insurance Company. **He is directed to file an undertaking in this regard before the IO.**

Report has been filed by the IO. Report perused. It is stated in the reply that there is no objection, if the vehicle in question is released to its owner.

Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013, the said



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seized vehicle be released to the applicant who is stated to be the registered owner of the vehicle in question subject to following conditions:-

1. IO is directed to release the vehicle to applicant/ registered owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. IO is directed to get the valuation of the vehicle in question done and the applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.
4. IO is directed to file the panchnama, photographs of the vehicle in question and the valuation report with the final report of this case.
5. IO is also directed to verify the address of the applicant/ registered owner of the vehicle in question.

A copy of this order be given dasti to the applicant.

Application stands disposed off.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
22.08.2020

FIR No. 316/2020
PS Kalyanpuri
State vs. Vakil Ray @ Vakeel Rai
U/s 33 & 58 Delhi Excise Act

22.08.2020

Ld. PO is on maternity leave.

Normal functioning of subordinate courts is suspended till 14.08.2020 in light of Covid pandemic.

This is an application for grant of bail to the accused u/s 437 Cr.P.C.

Pr :- None for the State.

Sh. Pankaj Verma, Ld. Counsel for the applicant/ accused.

Applicant/accused is in JC.

IO is absent.

IO has filed his reply to the bail application via email. Same be taken on record.

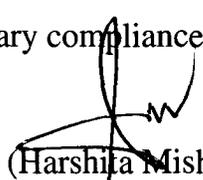
Submissions on bail application heard. Record perused.

Considering the fact that the recovery of the illicit liquor has already been effected and that the accused has no past criminal antecedents, which are known/ or on record, this court deems it fit to enlarge the accused Vakil Ray @ Vakeel Rai on bail on his furnishing bail bonds and surety bonds in the sum of Rs. 20,000/- each. Accused is directed not to tamper with evidence; threaten prosecution witnesses; commit any offence of a similar kind when on bail; to apprise the IO expeditiously about any change of address; and to regularly appear before the IO and the court as and when called upon to do so. Any breach of the bail condition, if brought to the notice of the court, might entail cancellation of bail of the accused.

Application is disposed off in the above said terms.

Copy of this order be given dasti to the counsel for the accused and be also sent to the Jail Superintendent concerned for necessary compliance.

Copy of this order be given dasti.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
22.08.2020

Copy received

Pankaj Verma,
Adv.